

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85303 of 2018

(Arising out of Order-in-Denovo No. PUN-EXCUS-001-COM-003/17-18 dated 25.10.2017 passed by Commissioner of Central Excise & Service Tax, Pune-I)

Shri C.S. Gandhi

.....Appellant

M/s. Noth Star Ice Equipment Company
(India) Pvt. Ltd. S.No. 327/4,
Ambervet, Pune Paud Road,
Mulshi, Pune-411038

VERSUS

**Commissioner of Central
Excise & Service Tax, Pune-I**

.....Respondent

41-A, ICE House, Sassoon Road,
Opp, Wadia College,
Pune-411001

Appearance:

None for the Appellant

Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87228 / 2021

Date of Hearing : 24.11.2021

Date of Decision : 24.11.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**